

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-59(ND)/2008

In the matter of :

Sh. Raj Kumar Divraj & Ors.

..PETITIONER

Vs.

Rambagh Palace Hotel (P) Ltd

..RESPONDENT

SECTION

Under Section 397/398

Order delivered on 28.8.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor: Mr. Abhishek Kumar Rao, Mr. Shailesh Suman, Ms. Bhavya, Advocates

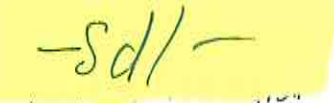
For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

In the light of Order passed by this Tribunal on 1<sup>st</sup> August, 2018, the matter was posted for clarifications in relation to CP-59/ND/2008. The petitioner has filed a note on the point of difference in CP-30/2006 and CP-59/2008. However, in relation to Respondent and other respondents, there has been no appearance to clarify the position. In the circumstances, let the matter be posted for the appearance on the part of Respondents on 26.9.2018.

List on 26.9.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
28.8.2018